

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN.NO. O.A. 1258/87.

DATE OF DECISION: 4.1.1993.

K.K. Wadhwa.

..Petitioner.

Versus

Lt. Governor & Ors.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri G.R. Matta, Counsel.

For the Respondents.

Mrs Avnish Ahlawat, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The counsel for the petitioner submits that in view of the subsequent events the cause of action does not survive in this case and that, therefore, this petition may be dismissed as withdrawn. The petition is dismissed as withdrawn.

*Adige 4.1.93*  
(S.R. ADIGE)  
MEMBER(A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN

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